

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD

**C.C.A. NO. 132 OF 2004**  
**IN**  
**ORIGINAL APPLICATION NO. 774 OF 1998**

ALLAHABAD THIS THE 17<sup>TH</sup> DAY OF MARCH 2005

**HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN**  
**HON'BLE MR. D. R. TIWARI, MEMBER-A**

Smt. Suman Singh,  
Wife of Sri Jitendra Kumar Singh,  
Resident of Village and Post Judaherdhan,  
District-Chandauli.

.....Applicant.

(By Advocate Shri A.K. Singh & Sri Badri Singh)

Versus

1. Shri Jeut Ram,  
Senior Superintendent of Post Offices,  
Purve Mandal,  
Varanasi.
2. Jamwant Singh,  
Son of Shri Shyam Bihari Singh,  
Resident of Village and Post-Judaherdhan,  
District-Chandauli.

.....Respondents.

(By Advocate Shri S. Singh)

O R D E R

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

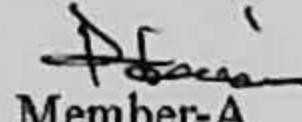
Heard Shri S. Singh, Senior Standing Counsel representing the respondents. None appears for the applicant.

2. By order dated 28.05.2004, passed in O.A. No.774/98, Smt. Suman Singh Versus Union Of India, the appointment of Shri Jamwant Singh to the post of

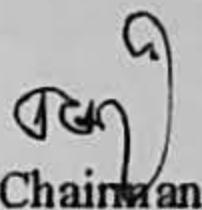
*Rej*

Extra Departmental Branch Post Master was quashed and the respondents were directed to examine, in order of merit, and shall appoint the person accordingly by observing the procedure. The case of the respondents is that the applicant has been appointed by order dated 01.11.2004 a copy of which has been annexed as Annexure-2 to the Counter Affidavit. The applicant has already joined the post as would be evident from Annexure-4.

3. The order, in our opinion, has been complied with. The relief claimed in the contempt petition is no long an appropriate one. The Contempt Petition is dismissed. Notices are discharged.



Member-A



Vice-Chairman

/NEELAM/